

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 30<sup>th</sup> JANUARY, 2024, 10:30 A.M.**

**CP (IB) No. 9/CB/2022**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	State Bank of India -Vs- Prahalad Kumar Agarwal
Under Section	95 (1) of IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Ms. Adya Singh, Adv. } (For RP)  
Ms. Aakanksha Nehra, Adv. }

For Respondent (s)

**ORDER**

Ld. Counsel, Ms. Adya Singh for the Resolution Professional, represents that Respondent/Personal Guarantor preferred a Company Appeal No. 1245/2023, before the NCLAT. It is also stated that appeal is slated for next hearing on 07.02.2024. Hence, list the matter on 21.02.2024.



**Kaushalendra Kumar Singh**  
**Member (Technical)**



**P. Mohan Raj**  
**Member (Judicial)**